

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.877/89

Dt. of order: 27.10.1994

Rajendra Kumar Verma

: Applicant

Vs.

Union of India & Ors.

: Respondents

Mr.J.K.Kaushik

: Counsel for applicant

Mr.Manish Bhandari

: Counsel for respondents

CORAM:

Hon'ble Mr.Gopal Krishna, Member(Judl.)

Hon'ble Mr.O.P.Sharma, Member(Adm.)

PER HON'BLE MR.O.P.SHARMA, MEMBER (ADM.).

Applicant Rajendra Kumar Verma in this application under Sec.19 of the Administrative Tribunals Act, 1985, has prayed that the termination of his services by an oral order dated 25.3.1990 may be declared as illegal and be quashed. He has further prayed that the respondents may be directed to reinstate the applicant with retrospective effect with all consequential benefits.

2. We have heard the learned counsel for the parties and have perused the record. The learned counsel for the applicant has produced before us an order of this Bench of the Tribunal in O.A.No.876/89 passed on 21.10.94 in Kailash Chand Vs. Union of India & Ors. He stated before us that he wants to pursue the case of the applicant with the department in the light of this order of the Tribunal. He, therefore, seeks permission to withdraw this application. The applicant is free to pursue the matter with the department in the manner he likes. In the circumstances, the application is dismissed as having been withdrawn. Parties to bear their own costs.

(O.P.Sharma)  
Member(A).

G.K.K.  
(Gopal Krishna)  
Member(J).